

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

Appeal No. 143/2024

Vernon Rodrigues

.... **Appellant**

Versus

Goa Coastal Zone Management

Authority and 2 others

.... **Respondents**

AFFIDAVIT – IN - REPLY ON BEHALF OF THE
RESPONDENT NO.3

I, Mrs. **Judith Rodrigues**, D/o late Joseph D'Souza, 48 years of age, Indian National, resident of H.No. D-6, TRT Holiday Enclave, Near Hotel Golden Tulip, Muddo Waddo, Candolim, Bardez, Goa, do hereby on solemn affirmation state as under –

1. I say that I have read and understood the contents of Appeal No. 143/2024 filed by the Appellant and I crave leave to file the present Reply thereto, as under.

2. At the outset I deny all and/or any averment(s), allegation(s) and/or content(s) of the Appeal in so far as the same are inconsistent with my case and/or the records. Any allegation(s)/content(s)/averment(s)/pleading(s)/statement(s) in the Appeal not specifically denied and/or dealt with by me herein, ought not to be construed an admission for want of specific denials.

3. I say that, the present Appeal is an abuse of process of this Honourable Tribunal. I say that I have reliably learnt that the Appellant has sought recourse to parallel proceedings by way of filing for Review of the Impugned Order before the GCZMA; notwithstanding the filing of the present Appeal challenging the Impugned Order. I say that I am in the process of seeking further information in the matter.

4. I say that the Appellant has throughout displayed dishonest, malafide and tainted conduct. Even now, the Appellant is seeking to rely on documents that are manufactured and/or fabricated (as demonstrated below in the Reply), in light whereof, the Appellant deserves neither any equity nor relief. On this ground



alone, the present Appeal is liable to be dismissed with exemplary costs and consequences.

**FACTS IN BRIEF RELEVANT FOR THE
PURPOSE OF DECIDING THE PRESENT
APPEAL**

5. There exists the property bearing Survey No. 135/7 of Candolim Village at Vaddy in Bardez Taluka that falls within CRZ limits, viz., between the 200-500 NDZ in CRZ III classified area (hereinafter, "*the said property*") and there are several constructions put up by the Appellant in the said property, in which several constructions, the Appellant is carrying out commercial activities under various names like CHAPPAN BHOG, SOFT SERVE, OM SHANKAR TATTOO, ITSY BITSY, VIVENDA CAFÉ etc.
6. A Complaint dated 28-01-2022 was filed by the Respondent No. 3 (the original complainant) against the Appellant who constructed these multiple commercial establishments/structures/constructions in the said property on the ground that the same have been erected



without ANY permissions/licenses/sanction of the law (Annexure D to the Appeal).

7. In furtherance of the stated Complaint, the Respondent Nos. 1 GCZMA issued a Show Cause Notice dated 25-04-2022 bearing No. GCZMA/N/ILLE-COMP/21-22/89/168 to the Appellant (Annexure F to the Appeal Memo).
8. The GCZMA also issued a number of notices for Site Inspection to the relevant Officers with a direction to map the structures in the said property, also calling upon the Appellant to remain present, however, not a single inspection could be carried out as the Appellant was locking the gate on all occasions preventing the inspection team from entering the said property, however, the Inspecting Team noted from its observations that the property falls in 200-500 meters from the HTL and consists of 14 nos. shops in front face of the building of masonry structure with permanent plinth. (paras 4 and 5 of the Impugned Order).



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9. Thereafter, the GCZMA was pleased to pass an Order dated 9/05/2022 under Ref. No. GCZMA/N/ILLE-COMPL/21-22/89/227 for the sealing of the said property and directed the Deputy Collector and SDM of Bardez to immediately seal the said property within 48 hours and send Compliance Report. The Office of the Dy. Collector filed its Compliance Report of Sealing vide letter dated 19-05-2022.

10. The Appellant then sought Recall of the Sealing Order vide Application dated 26-05-2022 citing, inter alia, the reason of suffering from Covid and the GCZMA was pleased to Recall its Order for Sealing in it's 308th meeting and direct the Dy. Collector to de-seal the said property vide letter dated 14-06-2022.

11. The GCZMA again requisitioned its Inspecting Team with notice to the concerned parties and the said property was inspected on 04-07-2022 by the Officers constituted by the GCZMA comprising of the Expert Member - Shri Flaviano Jose Miranda and the Field Surveyors - Shri Devendra Gaonkar and Shri Balkrishna Surlakar and a Report was accordingly drawn (Annexure



E to the Appeal Memo). The Inspecting Team has drawn a Report along with a Site Plan showing the layout of the said property alongwith the location of the multiple illegal structures and the lone existing structure marked "D". The relevant portions of the Site Inspection Report are extracted below for ready reference –

" (i) (G + 2) buildings in 2 nos. facing main road are constructed with second floors which are covered with roofing sheets resting on M.S. Structural members. 14 nos. shops are located on ground floor building (G + 2) units;

(ii) Ground floor structure with RCC slabs, beams and columns foundation in under construction;

(iii) A shed with ground floor height seen touching the southern boundary of the plot.

(iv) Open area lying between two storeys building and northern boundary of the plot is finished with cement concrete flooring;

(v) Construction reached at plinth level with columns casting up to the floor level is being executed.

(vi) Open underground construction with walls all around in RCC foundation is being done.

(vii) Existing old structure with Mangalore roofing shown in survey plan is noticed on site.



.....

5) A layout sketch prepared by the Field Surveyors is annexed herewith depicting classification of various units as A, B, C, D, E, F, G and H. The approximate plinth area occupied by each unit on ground is shown as follows :

A: (400 sqm), B: (600 sqm), C: (360 sqm), D: (214 sqm), E: (52 sqm), F: (119 sqm), G: (92.50 sqm) and H: (140 sqm)

.....

And respondent being unable to produce any permissions granted by this Authority for the said developments, prima facie, it appears to be clear case of violation of CRZ Notification calling for demolition of all the offending structures constructed within the said property and its restoration to its original condition”

12. After several rounds of hearings and taking on record various pleadings and documents furnished by both the sides, even so much as taking on record documents from the Appellant at the penultimate moment when the matter was reserved for Orders, the GCZMA was pleased to pass the Impugned Order/Directions on 21-03-2024 (Annexure F to the Appeal Memo) directing the Appellant to demolish the Structures A to C & E to H and to restore the land to its original condition, while discharging the old structure “D”.



13. The Respondents No. 3 preferred Writ Petition No. 471/2024 on 30-04-2024 before the Hon'ble High Court of Bombay at Goa seeking, inter alia, the demolition of the illegal structures and stopping of commercial activities. That W.P. No. 471/2024 came up for hearing on 26-06-2024, on which date, all the parties including the Appellant and the GCZMA appeared before the Hon'ble High Court. The Order dated 26-06-2024 in W.P. No. 471/2024 is annexed hereto as **Annexure R3-1**.

W.P. No. 471/2024 is fixed for further consideration on 16-07-2024.

IMPUGNED ORDER

14. I say that the extent of constructions of commercial establishments carried out by the Appellant is massive. The constructions are G+2 with shops that are 14 in number, and the area covered by these constructions is approximately 1800 square meters or 1763 square meters. I say that the estimate of the costs of these





constructions is about Rs. 2.5 crores. I say that these figures are borne out from the inspection reports of the Public Offices of GCZMA and Block Development Officer (pages 67 and 84 respectively of the Appeal paperbook). I say that the Appellant has not got a SINGLE PERMISSION FROM ANY AUTHORITY, to say nothing of the GCZMA. I say that there is no alibi for undertaking such largescale constructions without the sanction of the law, and that too, in ecologically sensitive coastal areas. I say that it is a matter of record that even at the time when the GCZMA conducted the inspection, the constructions were ongoing (as noted in point (v) of the GCZMA inspection report) and any Stay of the Impugned Order at this stage will only give further impetus to the Appellant to cause further environmental damage. I am annexing photos of these illegal commercial establishments taken very recently hereto as **Annexure R3-2 Colly.**

15. I say that the GCZMA conducted a detailed inquiry, including giving the Appellant ample opportunities of showing cause and producing documentary evidence



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and has, after due consideration thereof, been pleased to issue directions for demolition, which directions are impugned in the present appeal. I say that the Impugned Order is in compliance of all principles of natural justice, is well reasoned, proper in law and facts and based on records. The Impugned Order does not call for any interference. I say that the GCZMA, which is the fact finding authority, has conducted an inspection and also dealt in great detail with the factual and documentary material brought on record by the parties.

16. I say that the GCZMA has thoroughly discussed the purported electricity bills relied on by the Appellant and found no nexus between the illegal structures and the meter number in the electricity bills.

17. I say that the GCZMA has given leeway to the Appellant by discharging its Show Cause Notice as against the structure "D" finding it to be an old house stating it to be the lone structure depicted in the survey plan prepared by the Directorate of Survey and Land records of the Govt. of Goa. The GCZMA has given the Appellant the

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benefit of the Structure D standing prior to 1991 and therefore held it as the only structure to be legal, notwithstanding that even with respect to the structure D, the Appellant has not been able to show even a single proof as to legality and/or existence prior to the year 1991.

18. The GCZMA has also discussed the excise license and found that though the Appellant relied on excise license vis-à-vis part of the residential house which was used for the commercial purpose, the license bears House No.368 connecting to the meter no. 551 which is belied form the letter dated 17/01/2023 issued by the village panchayat of Candolim declaring that H.No368 was recorded in the name of one Balkrishan Bhat for 1988-89 and subsequently transferred to Laxmikant Bhat and that the said house never belonged to Appellant as claimed by him.

19. Furthermore, the GCZMA has held that the Appellant sought to rely upon the order of the BDO in the case filed by me against the Appellant and rightly held that it was





irrelevant to decide the CRZ violation but for the pertinent mention by the BDO that the House No.483 belongs to the father of the Appellant, which is further clarified by a letter dated 17/01/2023 issued by the village panchayat of Candolim stating that the said House corresponds to the old House No. 31/59(old) and existing since 1972 – 72 which is not relied upon by the Appellant to exemplify the legality of the other structures.

20. The GCZMA has even held that the Appellant has merely produced utility documents without producing anything else, rather has failed produce valid permissions/licenses for the purpose of construction of the structures as also failed to show that the said structures existed prior to 1991 as depicted in the survey plan 4/07/2022 thereby concluding that the same are not legal , save and except for the old structure depicted as “D”.

21.I say that the inspection report of the GCZMA is very clear on the status of the illegal constructions. Additionally, there is a Report and Sketch of BDO drawn



in exercise of his powers under Section 665(5) of the Panchayat Raj Act 1994 (which is annexed at page 89 to the Appeal) which clearly points to the fact that the Appellant, in utter disregard and violation of the CRZ Notification 2011 has further carried out the construction of RCC columns (marked and highlighted in green colour) even after various complaints came to be filed against him.

22. I say that since the structures are within CRZ limits, the Appellant ought to have taken the requisite statutory permissions from the GCZMA before undertaking large scale permanent constructions like the ones in the present case. Notwithstanding that there is no such permission taken from the GCZMA and this Tribunal is only concerned with the GCZMA permissions, it would not be out of context to place on record facts that are even more distressing - that the Appellant has high handedly undertaken the construction of these commercial establishments without a single permission/license of even the local planning and development bodies and the Panchayat.



Worse still the Appellant has been running commercial activities without permissions from the regulators of commercial activities in the State of Goa. I say that the RTI Replies at page 55 , 57, 59, 62 and 64 of the Appeal are relevant for this purpose.

DOCUMENTARY EVIDENCE OF THE APPELLANT

23. I say that the GCZMA has identified SEVEN STRUCTURES as being illegal, viz., A, B, C, E, F, G, H. I say that entire plea of the Appellant before the GCZMA is that the structures are existing since the year 1980-81. (paras 12 to 14 of his Preliminary Reply filed before the GCZMA at page 74 of the Appeal).
24. Electricity Bills - I say that at the time of filing his "Preliminary" Reply (pg 74 of the Appeal Memo) before the GCZMA, the Appellant came up with/ relied upon THREE electricity bills to support his plea stating that THREE electricity bills in respect of three meters being meter nos. 550, 551 and 179 correspond to the structures



in the said property bearing survey no. 135/7. I say that curiously, the Appellant has not brought on record these three electricity bills before this Hon'ble Tribunal, as the Appellant is well aware of the futility of these Bills.

I say that the GCZMA has examined these electricity bills and rightly discarded them. I say that the meter no. 551 corresponds to H.No. 368. The meter no. 550 corresponds to H. No. 31/5. And the Appellant did not produce the Bill in respect of 179 at all, inspite of relying on it in his preliminary reply.

I say that H.No. 368 in any case does not belong to the Appellant, but to Shri Balakrishna Bhat and presently to Laximiknat Bhat, and this is culled out from the Assessment Certificate of House Numbers 31/5(Old) and 483(New) and 368 alongwith Demand and Collection Registers (pages 92 onwards to the Appeal paperbook). Besides there is not a single document to show that H. No. 368 even exists in survey no. 135/7. I say that the GCZMA findings on the Bills are correct and detailed.

25. I say that in his second attempt to substantiate his plea, the Appellant filed a "MEMO PLACING



DOCUMENTS ON RECORD” (Annexure I to the Appeal Memo) and produced copies of some postal envelopes, Driving Licenses and Birth Certificate which pertain to his family members and bear H. No. 368 as their address. I say that these documents again are of no consequence as there is no document to show that H.No. 368 exists in the said property and/or the Appellant is the owner of H. No. 368.

26. I say that even some excise licenses which have been produced (Annexure K) do not prove the legality and/or the existence of the structures A to C and D to H prior to 1991. The GCZMA has considered these excise licences and held that these do not help the Appellant in any manner.

27. I say that now, in his third attempt at substantiating his plea, the Appellant has filed the IA No. 213/2024(WZ) in this Appeal seeking to rely on additional documents. I say that the Appellant was bringing forth documents in a piecemeal manner before the GCZMA and is resorting to the same practice here.



Without prejudice, the additional documents now sought to be produced are fabricated and manufactured.

I say that the additional documents are purported Applications and plan of the years 1982-1984 seeking permission to construct structures in the said property which were purportedly filed with the Village Panchayat of Candolim seeking permission for construction of the structures in the said property. I say that I have been given information under RTI by the Village Panchayat of Candolim that no such applications for permissions and/or plans were ever inwards in the Village Panchayat Office and/or found in their records. I am annexing hereto the RTI information received by me qua these applications and plans of 1982-84 as **Annexure R3-3.**

Without prejudice, a bare perusal of these purported Applications and plan show that there is a round seal stamp of the Village Panchayat of Candolim. I say that this round seal stamp is a polymer stamp that did not even exist in the years 1982-1984, when only rubber stamps were used. Moreover there is absolutely no written acknowledgement, and/or signature and/or inward



number and/or any proof that the purported applications and plan were ever submitted in the Village Panchayat of Candolim Office.

Even assuming, without admitting, that such Application and Plan was ever filed with the Village Panchayat of Candolim, the same are irrelevant for proving legality of the constructions in the said property in as much as the law is clear that in case of such pucca constructions and development in the Village of Candolim, the same ought to have been approved by the concerned Planning Authority and Block Development Officer, and the Panchayat had no powers to grant any approval with respect to such massive construction.

I say that the Appellant has tried every trick to scuttle the law in the past and is continuing to do the same before this Hon'ble Tribunal.

I am also filing today a detailed Reply opposing the IA No. 213/2024(WZ).



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UNCLEAN HANDS

28. I say that the conduct of the Appellant is of much relevance for the purpose of deciding the present appeal, I say and submit that the conduct of the appellant has been malafide and tainted not only before the GCZMA (and findings in this regard have been rendered by the GCZMA in the impugned order) but also before various Authorities and also before this honourable tribunal.

29. I say that pertinently that the Village Panchayat of Candolim has given a finding that the Appellant has indulged in tempering and forging documents and even taken a resolution dated 29-02-2008 to that effect vide Resolution No. 4(3). I say that although this Resolution has no nexus with the present case, it nonetheless becomes relevant to show the tainted conduct of the Appellant and I have brought this on record before the GCZMA in my Rejoinder (Annexure H to the Appeal). I say that the Appellant manufactured three Certificates dated 03-10-2006 bearing Nos. VP/C.201640/06-07, VP/C.201641/06-07 & VP/C.201642/06-07 purporting to be from the Village Panchayat to the Electricity Dept ,



to release electricity connection in his favour. I say that the Village Panchayat Resolution clearly states that the Appellant has tempered and forged the Certificates and in furtherance thereof, also informed the Assistant Engineer of Electricity Dept, Candolim, Bardez vide letter Ref. No. VP/C/20/3003/07-08 dated 03-03-2008 to disconnect the electricity connection of structures belonging to the Respondent (documents at pages 101 to 105 of the Appeal paperbook). I say that the Appellant's credibility is doubtful.

30. I say that the GCZMA issued a number of notices for site inspection of the said property to the appellant and the other concerned parties. However no inspection could be carried out on account of the fact that the appellant scuttled all attempts of inspection on every occasion by locking the gate to the said property, and only after the drastic measure of sealing was undertaken, did the Appellant appear before the GCZMA.

31. I say that even now the Appellant is seeking to produce additional documents that are fabricated and also



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produced the same before the Deputy Director of Panchayats. However, since the I had not receive the RTI Information when the proceedings before the Deputy Director of Panchayats were going on, I could not appraise the Director of Panchayats of the falsity of these Additional Documents.

32. I say that recently on 22-06-2-24, the local body, viz., the Village Panchayat of Candolim has issued a Demolition Order (Ref. No. VP/18/5/2024-25/663) in respect of the structures stating therein that structures include Multiple structures/shops & extensions of structures. The Demolition Order dated 22-06-2024 under Ref. No. VP/18/5/2024-25/663 is annexed hereto as **Annexure R3-4.**

PARAWISE COMMENTS ON THE APPEAL

33. With respect to the contents of paras 1 to 4 and 11 to 17, 21 and 22 the same are borne out from records.
34. With respect to the contents of paras 5 to 8, the same are irrelevant for the purpose of deciding this

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appeal. Without prejudice the annexures B & C are now sought to be produced were never brought on record before the GCZMA and the Appellant cannot now rely on these.

35. The contents of paragraphs 9 and 10, 18 to 20, 23 are denied. The Appellant cannot make a grievance about violation of the principles of natural justice having been given multiple opportunities of hearing and production of documents in a piecemeal manner.
36. The contents of para 24 are vehemently denied. No such report as stated is produced now, now was it produced during the GCZMA hearing.
37. The contents of paras 25 to 31, the Grounds (A) to (M), paras 32 to 35 are denied.

POLLUTER PAYS

38. I say and submit that, the instant case is a fit case for imposition of environmental compensation and damages by this Hon'ble Tribunal in exercise of its powers under the Polluter Pays Principle and this



Hon'ble Tribunal has exercised its powers on various occasions to impose fines based on the said principle. I say that this is a necessary step to arrest perpetrators of illegalities.

39. I say that this is also a fit case for imposition of heavy costs on the Appellant who has resorted to every method of even fabricating documents to support his illegalities and misadventures. I say that on the contrary, I have had to run from pillar to post with complaints while pursuing the complaints and conducting the cases relating to the impugned constructions. I say that I have painstakingly resorted to the RTI Act at various levels and before various authorities to establish illegalities and expose the Appellant.

40. I say that in view of what has been stated above, this Appeal is liable to be dismissed with costs.

41. I say that the contents of paragraphs 1, 2, 3part, 4part, 5 to 13, 14part to 22part, 24 to 26, 27part, 28 to 30, 31part,





32 to 34, 36, 37, 40 are true to my own knowledge and/or based on records and the contents of paragraphs 3part, 4part, 14part to 22part, 27part, 31part, 35, 38, 39 are in the nature of legal submissions which I believe to be true.

42. I say that the annexures hereto as true copies of their respective originals.

43. I say that whatever has been stated above is true to my own knowledge and belief.

Solemnly affirmed this 3rd day of July 2024 at Panaji-Goa.

Rodrigues

Deponent

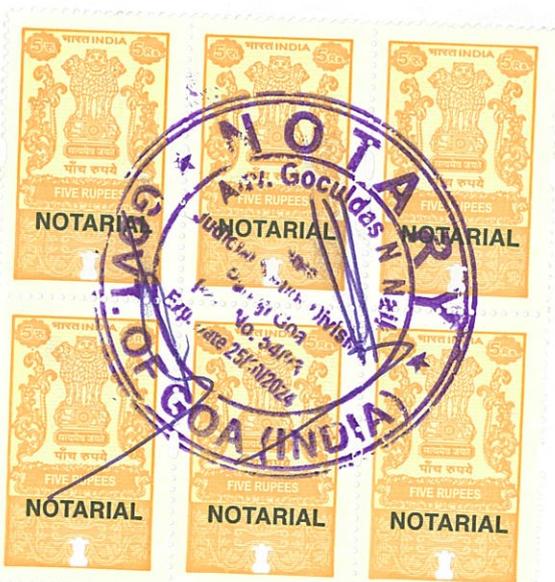
Manchekar
identified by me
(Adv. R. Manchekar)

Solemnly affirmed and verified before me
by Mrs. Judith Rodrigues
Who is identified before me
by Adv. Manchekar
Known to me

Serial No 2073/2024 Date 03/7/2024

03/7/2024

ADV. GOCULDAS N. NAIK
NOTARY AT PANAJI
STATE OF GOA - INDIA





Maria S.

IN THE HIGH COURT OF BOMBAY AT GOA**WRIT PETITION NO.471 OF 2024**

JUDITH RODRIGUES

... PETITIONER

Versus

STATE OF GOA THR ITS CHIEF
SECRETARY AND 11 ORS

... RESPONDENTS

Mr Dhaval Zaveri with Mr Atish Mandrekar, Advocate for the
Petitioner.

Ms Sapna Mordekar, Additional Government Advocate for
Respondent No.1 to 4.

Mr Kapil D. Kerkar, Advocate for Respondent No.5.

Mr Manish Salkar, Advocate for Respondent No.6.

Mr Pankaj P. Pai Vernekar, Advocate for Respondent No.7.

Ms Prachi Sawant, Advocate for Respondents No.10 and 11.

**CORAM:- M. S. KARNIK &
VALMIKI MENEZES, JJ.**

DATED :- 26th June, 2024

P.C.

Heard Learned Counsel for the Petitioner.

2. Leave to amend. Amendment to be carried out in the course of the
week. Advance copy be served on the parties appearing.

3. Issue notice to the respondents, returnable on 16.07.2024. In
addition to the Court notice, private notice is permitted.

4. Ms Sapna Mordekar, learned Additional Government Advocate waives notice for Respondents No.1 to 4, Mr Kapil Kerkar, learned Counsel waives notice for Respondent No.5, Mr Pankaj Vernekar, learned Counsel waives notice for Respondent No.7 and Ms Prachi Sawant, learned Counsel waives notice on behalf of Respondents No.10 and 11. Mr Manish Salkar, learned Counsel to appear on behalf of Goa State Pollution Control Board - Respondent No.6 and take instructions.

5. Stand over to 16.07.2024.

VALMIKI MENEZES, J.

M. S. KARNIK, J.



Maria S.

IN THE HIGH COURT OF BOMBAY AT GOA
WRIT PETITION NO.471 OF 2024

JUDITH RODRIGUES

... PETITIONER

Versus

STATE OF GOA THR ITS CHIEF
SECRETARY AND 11 ORS

... RESPONDENTS

Mr Dhaval Zaveri with Mr Atish Mandrekar, Advocate for the
Petitioner.

Ms Sapna Mordekar, Additional Government Advocate for
Respondent No.1 to 4.

Mr Kapil D. Kerkar, Advocate for Respondent No.5.

Mr Manish Salkar, Advocate for Respondent No.6.

Mr Pankaj P. Pai Vernekar, Advocate for Respondent No.7.

Ms Prachi Sawant, Advocate for Respondents No.10 and 11.

**CORAM:- M. S. KARNIK &
VALMIKI MENEZES, JJ.**

DATED :- 26th June, 2024

P.C.

Heard Learned Counsel for the Petitioner.

2. Leave to amend. Amendment to be carried out in the course of the week. Advance copy be served on the parties appearing.

3. Issue notice to the respondents, returnable on 16.07.2024. In addition to the Court notice, private notice is permitted.

4. Ms Sapna Mordekar, learned Additional Government Advocate waives notice for Respondents No.1 to 4, Mr Kapil Kerkar, learned Counsel waives notice for Respondent No.5, Mr Pankaj Vernekar, learned Counsel waives notice for Respondent No.7 and Ms Prachi Sawant, learned Counsel waives notice on behalf of Respondents No.10 and 11. Mr Manish Salkar, learned Counsel to appear on behalf of Goa State Pollution Control Board - Respondent No.6 and take instructions.

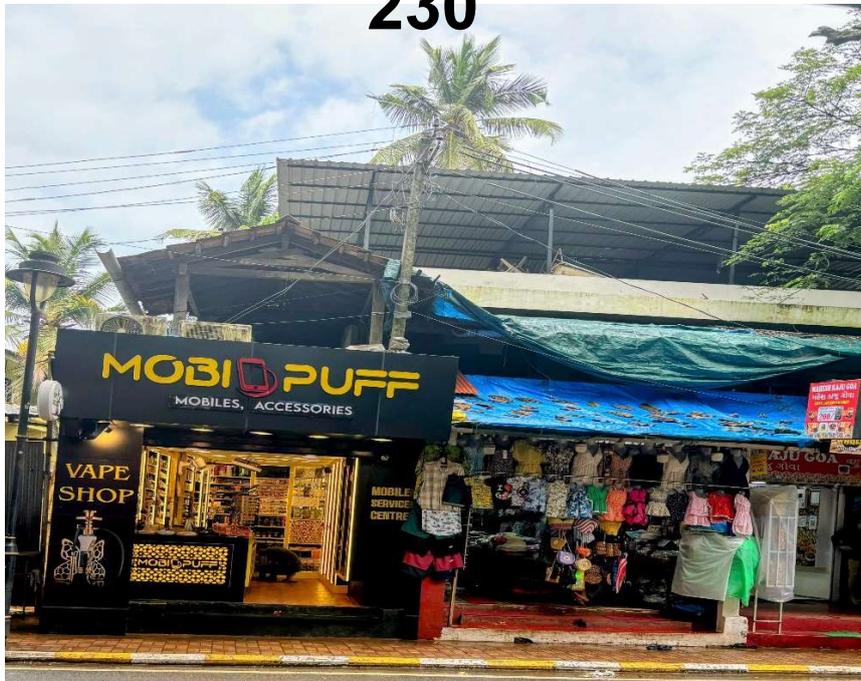
5. Stand over to 16.07.2024.

VALMIKI MENEZES, J.

M. S. KARNIK, J.

PHOTOGRAPHS OF THE ILLEGAL CONSTRUCTIONS IN THE SAID PROPERTY





From,
Mrs. Judith Rodrigues,
R/o H.No.D-6, TRT Holiday Enclave.
Near Hotel Golden Tulip,
Muddo Waddo, Candolim,
Bardez-Goa. M.7875148848

Date: 04/06/2024

To,
The Public Information Officer
Village Panchayat of Candolim
Candolim Bardez – Goa

Village Panchayat Candolim
Entry No. 682 File No. 33
Dated 04/06/24



Sub: Information under Right to Information Act, 2005.

Sir,

Under Right to Information Act, 2005 Section 6, please provide me information pertaining to applications submitted by Mr. Victor Rodrigues in property bearing Survey no. 135/7 of Village Candolim situated at Vaddy Candolim. Kindly furnish the following information in detail and certified copies of.

1. Certified copy of letters dated 17/11/1982 and 20/10/1983 along with site plan. (Copies enclosed).
2. Certified copy of letter issued by your Village Panchayat vide Ref No. VP/41/45/83-84. (Copy enclosed).
3. Copy of resolutions if any taken on point no. 2.
4. **Inspection of the respective documents, files, registers etc. be provided.**

The Applicant is bonafide citizen of India and permanent resident of Goa

Yours faithfully

J Rodrigues

Mrs. Judith Rodrigues



Ph: 2489061

Village Panchayat CandolimBardez - Goa
403 515

Ref. No.: VPC/33/2024-25/518

Date: 10/06/24

To,
Mrs. Judith Rodrigues,
R/o H. No. D-6, TRT holiday Enclave,
Near Hotel Golden Tulip,
Muddo Waddo, Candolim.

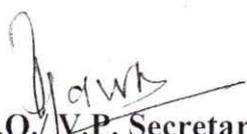
Sub:- Application dated 04/06/2024 under Right to Information Act, 2005.

Madam,

With reference to your application dated 04/06/2024, on the above cited subject, I am submitting herewith the required information sought by you as under:

- | | |
|----------------------------|---|
| 1. As per point No. 1..... | Search was made to trace the letters dated 17/11/1982 and 20/10/1983 and the same are not available in the records of this Village Panchayat. |
| 2. As per point No. 2..... | Search was made to trace the letter bearing Ref No. VP/41/45/83-84 and the same is not available in the records of Village Panchayat. |
| 3. As per point No. 3..... | Not applicable. |
| 4. As per point No. 4..... | Inspection of the documents cannot be given as the records are not available. |

Yours faithfully,


P.I.O./ V.P. Secretary
Public Information Officer
V P Secretary
V P Candolim
Bardez Goa





Ph: 2489061

Village Panchayat CandolimBardez - Goa
403 515

Ref. No.: VPC/18/5/2024-25/663

Date: 22/06/24

DEMOLITION ORDER**Notice U/S 66(4) of The Goa Panchayat Raj Act, 1994****Sub: Illegal construction of multiple structure/Shops & extension of structure in the property bearing survey No.135/7, situated at Vaddy, Candolim.**

Whereas, the Show Cause Notice u/s 66 (3) of GPR Act 1994 was issued to you by this office vide notice No. VP/C/18/5/2023-24/4728 dated 06/02/2024 and directing you to Show Cause within 15 days to prove that the alleged illegal construction of multiple structure/Shops & extension of structure carried out by you in the property surveyed under survey no.135/7, situated at Vaddy, Candolim is legal and the reply submitted by you dated 20/02/2024 received in this office on 26/02/2024 is not pleasing to the panchayat body as you have not produced any approved plans/ permissions issued by the concerned authority including the licence from this office for the said aforesaid construction.

Whereas, the said matter was placed before the Panchayat Body meeting held on 19/06/2024 and after discussion it was resolved to issue you the Demolition Order.

And whereas, now therefore, in pursuance of resolution no.7(7) passed in the Village Panchayat meeting 19/06/2024 and power vested to the undersigned under section 47 of the Goa Panchayat Raj Act, 1994, I, the secretary of V.P. Candolim, do hereby Order, Shri. Vernon Rodrigues, to demolish the said alleged illegal construction of Multiple structure / shops & extension

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Ph: 2489061

Village Panchayat Candolim
Bardez - Goa
403 515

Ref. No.: VPC/

Date :

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of Multiple structure / shops & extension of structure within **15** days from the receipt of this Demolition Order, for constructing the same without obtaining permission from this Panchayat and without following any formality required under law, failing which the Village Panchayat Candolim will demolish the same and the expenditure incurred therein shall be recovered from you in the same manner as recovery of arrears of Taxes and Fees are done as per the Goa Panchayat Raj Act 1994.

Given under my hand and the seal of this office on the 22/06/24



[Signature]
SECRETARY
VILLAGE PANCHAYAT CANDOLIM
BARDEZ - GOA.

To,
Shri. Vernon Rodrigues,
House No.483, survey no.135/7,
Vaddy, Candolim, Bardez, Goa.

Copy for information to;

- ✓ 1. Smt. Judith Rodrigues
2. Smt. Nidhi Parab

..... complainant,
..... Ward member